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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 614/1992

Date of decision: 24.11.1992

Shri Naresh Kumar

...Applicant

vs.

Union of India & Others

...Respondents

For the Applicant

...Shri S.S. Duggal,
Counsel

For the Respondents

None.

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

We have heard the learned counsel for the applicant.

The learned counsel states that he does not wish to pursue the present application and he seeks permission to withdraw the case with liberty to file fresh application in the appropriate forum. Accordingly, the application is dismissed as withdrawn with liberty to file fresh application in the

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appropriate legal forum in accordance with law, if so advised.

There will be no order as to costs.

B.N. Dholiyal
(B.N. DHOUDIYAL)
MEMBER (A)
24.11.1992

Ans
(P.K. KARTHA)
VICE CHAIRMAN (J)
24.11.1992

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